

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 06/81 SCHEDULED TO BE HELD ON 19.06.2012 BUT ACTUALLY HELD ON 20.06.2012.

The Meeting No. 06/81 of Norms Committee-II was held on 20.06.2012 for the licensing year 2012-13 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

S.No	Name of the representatives & their Designation	Deptt.
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| 1. | Shri. S.K. Jain. D.O. | DIPP |
| 2. | Shri K.K Funda, A.D. | MSME |
| 3. | Shri Parveen Sharma, Dy. DG | DGFT |
| 4. | Sh Raman Kumar, FTDO | DGFT |

1	Case No.:4/3/81-ALC2/2012	Party Name:BHUSHAN POWER & STEEL LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00032/AM13/	RLA File :02/21/040/00409/AM08/	Lic.No/Date:0210105479 24.10.2007	Defer Date:31.07.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 31.07.2012.			

2	Case No.:27/5/81-ALC2/2012	Party Name:JINDAL SAW LTD	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00094/AM13/	RLA File :05/24/040/00034/AM09/	Lic.No/Date:0510219331 15.04.2008	Defer Date:31.07.2012
	Decision : NC decided to send a letter to RA and DES-I Section to provide status of the case. The case stands deferred and to be relisted on 31.07.2012.			

3	Case No.:13/25/81-ALC2/2009	Party Name:RPG CABLES LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00176/AM10/	RLA File :03/95/040/00184/AM10/	Lic.No/Date:0310537350 11.09.2009	Defer Date:31.07.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.07.2012.			

4	Case No.:17/33/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00296/AM10/	RLA File :05/23/040/00092/AM10/	Lic.No/Date:0510252108 09.11.2009	Defer Date:31.07.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.07.2012.			

5	Case No.:3/43/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00418/AM10/	RLA File :05/23/040/00135/AM10/	Lic.No/Date:0510255677 06.01.2010	Defer Date:31.07.2012
	Decision : NC observed that similar case is being considered in NC-I and decided to defer case till NC-I decides the matter. The case stands deferred and to be relisted on 31.07.2012.			

6	Case No.:17/21/81-ALC2/2010	Party Name:JINDAL SAW LTD	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00132/AM11/	RLA File :05/23/040/00043/AM11/	Lic.No/Date:0510265201 01.06.2010	Defer Date:31.07.2012
	Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 31.07.2012.			
7	Case No.:37/29/81-ALC2/2010	Party Name:RPG CABLES LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00280/AM11/	RLA File :03/95/040/00691/AM10/	Lic.No/Date:0310577805 08.06.2010	Defer Date:31.07.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.07.2012.			
8	Case No.:23/29/81-ALC2/2010	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00266/AM11/	RLA File :05/23/040/00088/AM11/	Lic.No/Date:0510269341 29.07.2010	Defer Date:31.07.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be relisted on 31.07.2012.			
9	Case No.:45/29/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Approved
	HQ File :01/81/050/00288/AM11/	RLA File :34/24/040/00095/AM11/	Lic.No/Date:3410027618 05.08.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vided U.O. No. 30(81)2011-ME dated 16.05.2012 as under:- Taking clue from SION C-1627/C-1503 the import of copper in copper revert is allowed 1.05 kg/kg content in the export product. R/A may take suitable consequential action accordingly.			
10	Case No.:16/23/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00171/AM11/	RLA File :03/94/040/00484/AM11/	Lic.No/Date:0310589702 26.08.2010	Defer Date:31.07.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 31.07.2012.			
11	Case No.:17/23/81-ALC2/2010	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00172/AM11/	RLA File :03/95/040/00333/AM11/	Lic.No/Date:0310589907 27.08.2010	Defer Date:31.07.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 31.07.2012.			
12	Case No.:63/29/81-ALC2/2010	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00306/AM11/	RLA File :09/24/040/00285/AM11/	Lic.No/Date:0910043872 11.10.2010	Defer Date:31.07.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.07.2012.			
13	Case No.:9/33/81-ALC2/2010	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00326/AM11/	RLA File :09/24/040/00279/AM11/	Lic.No/Date:0910044171 04.11.2010	Defer Date:31.07.2012
	Decision : NC observed that reply from the firm is still awaited despite two reminders hence decided to send a final reminder to firm to reply within 15 days. The case stands deferred and to be relisted on 31.07.2012			
14	Case No.:20/42/81-ALC2/2010	Party Name:JSW STEEL LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00467/AM11/	RLA File :03/94/040/00653/AM11/	Lic.No/Date:0310605144 08.12.2010	Defer Date:31.07.2012

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.07.2012.

15	Case No.: 6/45/81-ALC2/2010	Party Name:WELSPUN CORP LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status: Withdraw
	HQ File :01/81/050/00483/AM11/	RLA File :34/24/040/00235/AM11/	Lic.No/Date:3410028876 22.12.2010	Defer Date:
	Decision : NC decided to withdraw the case as case is already approved in NC M.No. 2 dated 24.04.2012.			

16	Case No.: 21/42/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00468/AM11/	RLA File :05/23/040/00259/AM11/	Lic.No/Date:0510280963 05.01.2011	Defer Date:31.07.2012
	Decision : NC observed that similar case is being considered in NC-I and decided to defer case till NC-I decides the matter. The case stands deferred and to be relisted on 31.07.2012.			

17	Case No.: 47/1/81-ALC2/2011	Party Name:AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status: Approved
	HQ File :01/81/050/00626/AM11/	RLA File :04/24/040/00275/AM11/	Lic.No/Date:0410120396 05.01.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. 17(1)/2012-IPHW dated 02.05.2012 as under:- 1. Import item at SI No. 1-2 : Net to net basis with accountability clause. 2. Import item at SI No. 3: 263500 meter with nil wastage. R/A may take suitable consequential action accordingly.			

18	Case No.: 30/1/81-ALC2/2011	Party Name:BHUSHAN POWER & STEEL LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00609/AM11/	RLA File :02/24/040/00190/AM11/	Lic.No/Date:0210154305 02.02.2011	Defer Date:31.07.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 31.07.2012.			

19	Case No.: 5/1/81-ALC2/2011	Party Name:BHANDARI FOILS & TUBES LIMITED,	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00005/AM12/	RLA File :03/94/040/00961/AM11/	Lic.No/Date:0310613860 03.02.2011	Defer Date:31.07.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.07.2012.			

20	Case No.: 16/48/81-ALC2/2010	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00545/AM11/	RLA File :09/24/040/00444/AM11/	Lic.No/Date:0910045528 11.02.2011	Defer Date:31.07.2012
	Decision : NC observed that reply from the firm is still awaited despite reminders hence decided to send a final reminder to firm to reply within 15 days. The case stands deferred and to be relisted on 31.07.2012			

21	Case No.: 38/1/81-ALC2/2011	Party Name:AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00617/AM11/	RLA File :04/24/040/00312/AM11/	Lic.No/Date:0410121962 25.02.2011	Defer Date:31.07.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 31.07.2012.			

22	Case No.: 9/14/81-ALC2/2011	Party Name:INDIAN CHAIN PVT LTD	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status: Reject
	HQ File :01/81/050/00086/AM12/	RLA File :02/24/040/00212/AM11/	Lic.No/Date:0210155678 02.03.2011	Defer Date:
	Decision : NC observed that reply of the firm has not been received despite three reminders hence decided to reject the case on ground of non submission of reply. R/A may take suitable consequential action accordingly.			

23	Case No.:7/7/81-ALC2/2011	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00023/AM12/	RLA File :05/23/040/00342/AM11/	Lic.No/Date:0510286301 17.03.2011	Defer Date:31.07.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 31.07.2012.			

24	Case No.:19/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00598/AM11/	RLA File :05/23/040/00358/AM11/	Lic.No/Date:0510286525 21.03.2011	Defer Date:31.07.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be relisted on 31.07.2012.			

25	Case No.:20/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00599/AM11/	RLA File :05/23/040/00360/AM11/	Lic.No/Date:0510286526 21.03.2011	Defer Date:31.07.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be relisted on 31.07.2012.			

26	Case No.:2/7/81-ALC2/2011	Party Name:THE TATA POWER COMPANY LTD	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00018/AM12/	RLA File :07/21/040/00946/AM11/	Lic.No/Date:0710078148 21.03.2011	Defer Date:31.07.2012
	Decision : : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 31.07.2012.			

27	Case No.:21/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00600/AM11/	RLA File :05/23/040/00359/AM11/	Lic.No/Date:0510286546 22.03.2011	Defer Date:31.07.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be relisted on 31.07.2012.			

28	Case No.:22/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00601/AM11/	RLA File :05/23/040/00368/AM11/	Lic.No/Date:0510286547 22.03.2011	Defer Date:31.07.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be relisted on 31.07.2012.			

29	Case No.:23/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00602/AM11/	RLA File :05/23/040/00369/AM11/	Lic.No/Date:0510286548 22.03.2011	Defer Date:31.07.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be relisted on 31.07.2012.			

30	Case No.:24/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00603/AM11/	RLA File :05/23/040/00370/AM11/	Lic.No/Date:0510286549 22.03.2011	Defer Date:31.07.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be relisted on 31.07.2012.			

31	Case No.:63/1/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00642/AM11/	RLA File :25/24/040/00017/AM11/	Lic.No/Date:2510003192 31.03.2011	Defer Date:31.07.2012
	Decision : : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 31.07.2012.			

32	Case No.:4/7/81-ALC2/2011	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00020/AM12/	RLA File :10/24/040/00128/AM11/	Lic.No/Date:1010042416 06.04.2011	Defer Date:31.07.2012
	Decision : : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 31.07.2012.			
33	Case No.:8/7/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00024/AM12/	RLA File :05/23/040/00041/AM12/	Lic.No/Date:0510289690 04.05.2011	Defer Date:31.07.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 31.07.2012.			
34	Case No.:13/14/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00090/AM12/	RLA File :05/23/040/00092/AM12/	Lic.No/Date:0510293233 14.06.2011	Defer Date:31.07.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 31.07.2012.			
35	Case No.:14/14/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00091/AM12/	RLA File :05/23/040/00103/AM12/	Lic.No/Date:0510293234 14.06.2011	Defer Date:31.07.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 31.07.2012.			
36	Case No.:19/28/81-ALC2/2011	Party Name:RAHEE TRACK TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00239/AM12/	RLA File :02/24/040/00056/AM12/	Lic.No/Date:0210161414 30.06.2011	Defer Date:31.07.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 31.07.2012.			
37	Case No.:6/28/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Approved
	HQ File :01/81/050/00226/AM12/	RLA File :06/24/040/00015/AM12/	Lic.No/Date:0610022896 19.07.2011	Defer Date:
	Decision : NC decided to ratify the norms of above as per written comments of DHI vide U.O. No. 3(101)/2010/TSW(B)/201 as under:- The norms of AA is ratified on repeat basis as per earlier AA No. 0610016927 dated 31.12.2009 ratified in NC-II M.No. 14/81 dated 06.07.2010. R/A may take suitable consequential action accordingly.			
38	Case No.:2/28/81-ALC2/2011	Party Name:INDUSTRIAL METAL POWDERS (INDIA) PVT.LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00222/AM12/	RLA File :31/83/040/00079/AM12/	Lic.No/Date:3110049515 01.08.2011	Defer Date:31.07.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.07.2012.			
39	Case No.:4/28/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00224/AM12/	RLA File :25/24/040/00011/AM12/	Lic.No/Date:2510003329 08.08.2011	Defer Date:31.07.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 31.07.2012.			
40	Case No.:8/28/81-ALC2/2011	Party Name:YAMUNA POWER & INFRASTRUCTURE LTD	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Approved
	HQ File :01/81/050/00228/AM12/	RLA File :05/24/040/00067/AM12/	Lic.No/Date:0510300372 25.08.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O . dated 19.06.2012 as under:-			

1. Net Weight of export products at Sl. No. 1 & 2 may be specified as 61.6 MT & 16.5 MT respectively.
 2. Quantities of import items at Sl. No.1 & 3 may be allowed as 32340 Kgs. & 3150 Kgs respectively inclusive of 5 % wastage.
 3. Quantities of import item at Sl. No.2 & 4 may be allowed as applied for on net to net basis with accountability clause.
 R/A may take suitable consequential action accordingly.

41	Case No.:12/28/81-ALC2/2011	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00232/AM12/	RLA File :05/24/040/00172/AM12/	Lic.No/Date:0510300775 30.08.2011	Defer Date:31.07.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 31.07.2012.			

42	Case No.:18/41/81-ALC2/2011	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00363/AM12/	RLA File :13/24/040/00026/AM12/	Lic.No/Date:1310037288 24.10.2011	Defer Date:31.07.2012
	Decision : NC observed that reply from the firm is still awaited despite two reminders hence decided to send a final reminder to firm to reply within 15 days. The case stands deferred and to be relisted on 31.07.2012			

43	Case No.:16/41/81-ALC2/2011	Party Name:LEGENDS THE MERCHANT GROUP	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00361/AM12/	RLA File :05/23/040/00277/AM12/	Lic.No/Date:0510306599 25.10.2011	Defer Date:31.07.2012
	Decision : NC decided to call the firm for personal hearing on 31.07.2012 to explain their case with samples and justification for higher wastage. The case stands deferred and to be relisted on 31.07.2012.			

44	Case No.:17/41/81-ALC2/2011	Party Name:HAVELLS INDIA LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00362/AM12/	RLA File :05/23/040/00266/AM12/	Lic.No/Date:0510306771 31.10.2011	Defer Date:31.07.2012
	Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 31.07.2012.			

45	Case No.:3/41/81-ALC2/2011	Party Name:JAIN PACKAGING PVT LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Approved
	HQ File :01/81/050/00348/AM12/	RLA File :03/94/040/00713/AM12/	Lic.No/Date:0310664415 11.11.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(123)2011-ME dated 16.05.2012 as under:- The import of Tin free steel sheet is allowed as 1 Kg/kg content in export product on net to net basis without any wastage. R/A may take suitable consequential action accordingly.			

46	Case No.:8/41/81-ALC2/2011	Party Name:JAIKISHANDASS MALL JUTE PRODUCTS (P) LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00353/AM12/	RLA File :02/24/040/00137/AM12/	Lic.No/Date:0210169396 22.11.2011	Defer Date:31.07.2012
	Decision : NC observed that the case is under examination at MSME. The case stands deferred and to be relisted on 31.07.2012.			

47	Case No.:19/41/81-ALC2/2011	Party Name:GLOBAL LEAD ALLOYS	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status: Approved
	HQ File :01/81/050/00364/AM12/	RLA File :07/24/040/00318/AM12/	Lic.No/Date:0710084133 22.11.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(125)2011-ME dated 28.05.2012 as under:- Taking clue form SION C-1575 /C-1627 the quantity of import is allowed as 1.02 Kg/kg content in export product in imported unit and as applied for by the firm. R/A may take suitable consequential action accordingly.			

48	Case No.:1/41/81-ALC2/2011	Party Name:XOL TECHNOLOGIES PVT LTD	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00346/AM12/	RLA File :31/83/040/00179/AM12/	Lic.No/Date:3110051788 08.12.2011	Defer Date:31.07.2012

Decision : NC observed that comments of C&PC is awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 31.07.2012.

49	Case No.:17/49/81-ALC2/2011	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Approved
	HQ File :01/81/050/00483/AM12/	RLA File :05/23/040/00341/AM12/	Lic.No/Date:0510311045 13.12.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 19.06.2012 as under:- - Word "Un-armoured" may be deleted from the description of export products from Sl. No.1 to 6 & 11 to 26 - Words " Individual pair and overall screened, PVC Inner Sheathed, Overall FRLS PVC Sheathed instrumentation Analog Cable" may be suffixed with the description of export product from S.No.1 to 6. - Words " Individual pair and overall screened, PVC Inner Sheathed, Overall FRLS PVC Sheathed K-Type Thermocouple Cable" may be suffixed with the description of export product from S.No.7 to 10 - Words " Individual traid and overall screened, PVC Inner Sheathed, Overall FRLS PVC Sheathed RTD Cable" may be suffixed with the description of export product from S.No.11 to 26. - Net weights of 4031 Kgs., 13430 Kgs., 4620 Kgs., 12302 Kgs., 5736 Kgs., 10788 Kgs., 1047 Kgs., 1647 Kgs., 19987 Kgs., 14730 Kgs., 1053 Kgs., 1982 Kgs., 1334 Kgs., 16575 Kgs., 62910 Kgs., 1612 Kgs., 4746 Kgs., 1596 Kgs., 9920 Kgs., 13360 Kgs., 21168 Kgs.,5940 Kgs, 4560 Kgs, 3840 Kgs, 10310 Kgs & 2055 Kgs. may be specified with the quantities of export products from S.No. 1 to 26 respectively. - Quantity of import item at S.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs/Kg. content in the export products from Sl. No. 1 to 6 & 11 to 26. - Quantity of import item at S.No.2 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products from S.Nos. 1 to 26. - Quantity of import item at S.No.3 i.e. Plasticiser may be allowed as 1.05 Kgs./Kg. content in the export products from S.Nos. 1 to 26. - Quantity of import item at S.No.4 i.e. Galvanised steel Wire may be allowed as 1.02 Kgs./Kg. content in the export products from Sl. No. 1 to 26. - Quantity of import item at S.No.5 i.e. Nickel Alloy Wire may be allowed as 1.01 Kgs./Kg. content in the export products from Sl. No. 7 to 10. R/A may take suitable consequential action accordingly.			

50

Case No.:20/41/81-ALC2/2011	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Approved
HQ File :01/81/050/00365/AM12/	RLA File :03/95/040/00741/AM12/	Lic.No/Date:0310671046 15.12.2011	Defer Date:

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 19.06.2012 as under:-

1.

Description, quantities and Net weights of export products at Sl. No. 1 may be modified as under :

1

Copper Conductor, PVC Insulated, Unarmoured Cables upto 1100V/LT

-	Size	Qty. in Mtrs.	Net Export Weight (Kgs.)
a	1 C X 25 mm2	41950	13,971
b	1 C X 120 mm2	500	654
c	1 C X 50 mm2	500	312
	TOTAL	42950	14937

2.

Description, quantities and Net weights of export products at Sl. No. 2 may be modified as under :

2

Copper Conductors XLPE Insulated, armoured, PVC & ZHFR Sheathed Cable upto 1100 V/L.T.

-	Size	Qty. in Mtrs.	Net Export Weight (Kgs.)
a	3 C X 2.5 mm2	600	240
b	5 C X 4 mm2	1000	769
c	4 C X 50 mm2	200	598
	TOTAL	1800	1607

3.

Description, quantities and Net weights of export products at Sl. No. 3 may be modified as under:

3

Copper Conductors XLPE Insulated , Lead alloy Screened, PVC & ZHFR Sheathed, Armoured Cables upto 1100 V/L.T.

-	Size	Qty. in Mtrs.	Net Export Weight (Kgs.)
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a	4 C X 25 mm2	5525	17,546
b	4 C X 50 mm2	5000	25,256
c	4 C X 70 mm2	100	662
d	4 C X 95 mm2	500	4344
e	4 C X 120 mm2	1000	10261
f	4 C X 240 mm2	500	9215
g	3 C X 4 mm2	27600	42785
h	3 C X 6 mm2	35000	54364
i	3 C X 10 mm2	38500	77722
j	3 C X 16 mm2	7500	17609
	TOTAL	121225	259764

4. Description, quantities and Net weights of export products at Sl. No. 4 may be modified as under:

4	Copper Conductors , XLPE Insulated, ZHFR Sheathed, Unarmoured Cable upto 1100 V/L.T.		
	Size	Qty. in Mtrs.	Net Export Weight (Kgs.)
	a 5 C X 4 mm2	1500	558
	TOTAL	1500	558

5. Quantity of import item at S.No.1 i.e. Copper Wire Rod may be allowed as under:
- For export products at Sl Nos. 1, 2(a), 2(c), 5(a), 3(b), 3(g), 3(h), 3(i) & 3(j) as per Engineering Table No. 5.
 - For export product at Sl. No. 2(b) as 178.13 Kgs./km.
 - For export products at Sl. No. 3(c), 3(d), 3(e) & 3(f), as 2391 Kgs./km, 3317 Kgs./km, 4186.5 Kgs./km & 8495.4 Kgs./km respectively.
 - For export product at Sl. No. 4 as 174 Kgs./km
6. Quantity of import item at S.No.2 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the Export products at Sl. Nos. 2,3 & 4.
7. Quantity of import item at S.No.3 i.e. Lead Ingot may be allowed as 1.02 kgs/kg content in the Export products at Sl. No. 3.
8. Quantity of import item at S.No.4 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at S.Nos. 1, 2 & 3.
9. Quantity of import item at S.No.5 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export products at S.Nos. 1, 2 & 3.
10. Quantity of import item at S.No.6 i.e. COGEGUM Compound may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 2, 3 & 4.
11. Quantity of import item at S.No.10 i.e. Steel Armouring Wire may be allowed as 1.02 Kgs./Kg. content in the export products at Sl.No. 2 & 3.

R/A may take suitable consequential action accordingly.

51	Case No.:7/47/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00466/AM12/	RLA File :03/95/040/00781/AM12/	Lic.No/Date:0310673378 29.12.2011	Defer Date:31.07.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 31.07.2012.			

52	Case No.:3/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00469/AM12/	RLA File :03/95/040/00771/AM12/	Lic.No/Date:0310673367 29.12.2011	Defer Date:31.07.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.07.2012.			

53	Case No.:4/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00470/AM12/	RLA File :03/95/040/00783/AM12/	Lic.No/Date:0310673375	Defer Date:31.07.2012

			29.12.2011	
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 31.07.2012.			
54	Case No.: 7/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00473/AM12/	RLA File :03/95/040/00777/AM12/	Lic.No/Date:0310673372 29.12.2011	Defer Date:31.07.2012
	Decision : NC observed that RA has not forwarded the correct copy of application hence decided to send a letter to RA to provide correct copy of application. The case stands deferred and to be relisted on 17.07.2012.			
55	Case No.: 8/5/81-ALC2/2012	Party Name:ARJAN IMPEX PVT.LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00075/AM13/	RLA File :05/23/040/00378/AM12/	Lic.No/Date:0510313233 03.01.2012	Defer Date:31.07.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm and forward it to MSME after receipt of application. The case stands deferred and to be relisted on 31.07.2012.			
56	Case No.: 6/47/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00465/AM12/	RLA File :03/95/040/00787/AM12/	Lic.No/Date:0310674642 04.01.2012	Defer Date:31.07.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 31.07.2012.			
57	Case No.: 5/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00471/AM12/	RLA File :03/95/040/00799/AM12/	Lic.No/Date:0310674593 04.01.2012	Defer Date:31.07.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 31.07.2012.			
58	Case No.: 12/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00478/AM12/	RLA File :03/95/040/00776/AM12/	Lic.No/Date:0310674606 04.01.2012	Defer Date:31.07.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 31.07.2012.			
59	Case No.: 13/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00479/AM12/	RLA File :03/95/040/00786/AM12/	Lic.No/Date:0310674572 04.01.2012	Defer Date:31.07.2012
	Decision : NC observed that RA has not forwarded the correct copy of application hence decided to send a letter to RA to provide correct copy of application. The case stands deferred and to be relisted on 31.07.2012.			
60	Case No.: 18/49/81-ALC2/2011	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00484/AM12/	RLA File :05/23/040/00360/AM12/	Lic.No/Date:0510313401 04.01.2012	Defer Date:31.07.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 31.07.2012.			
61	Case No.: 14/49/81-ALC2/2011	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status: Approved
	HQ File :01/81/050/00480/AM12/	RLA File :03/95/040/00834/AM12/	Lic.No/Date:0310675399 09.01.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 19.06.2012 as under: 1. Size of export product may be modified as "OD less than 25 mm".			

2. Quantity of import item may be allowed as applied for i.e. 25.189 MT on repeat basis as per Advance Authorization No. 0310514053 dated 01.04.2009 ratified in Norms Committee Meeting No. 43/81 dated 10/01/2012. R/A may take suitable consequential action accordingly.

62	Case No.:10/53/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00519/AM12/	RLA File :03/95/040/00791/AM12/	Lic.No/Date:0310675441 09.01.2012	Defer Date:31.07.2012
	Decision : NC observed that the case is under examination at DIT. The case stands deferred and to be relisted on 31.07.2012.			

63	Case No.:11/53/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00520/AM12/	RLA File :03/95/040/00806/AM12/	Lic.No/Date:0310675420 09.01.2012	Defer Date:31.07.2012
	Decision : NC observed that the case is under examination at DIT. The case stands deferred and to be relisted on 31.07.2012.			

64	Case No.:12/53/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00521/AM12/	RLA File :03/95/040/00789/AM12/	Lic.No/Date:0310675451 09.01.2012	Defer Date:31.07.2012
	Decision : NC observed that the case is under examination at DIT. The case stands deferred and to be relisted on 31.07.2012.			

65	Case No.:14/53/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00523/AM12/	RLA File :03/95/040/00808/AM12/	Lic.No/Date:0310675428 09.01.2012	Defer Date:31.07.2012
	Decision : NC observed that the case is under examination at DIT. The case stands deferred and to be relisted on 31.07.2012.			

66	Case No.:15/53/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00524/AM12/	RLA File :03/95/040/00790/AM12/	Lic.No/Date:0310675463 09.01.2012	Defer Date:31.07.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.07.2012.			

67	Case No.:15/49/81-ALC2/2011	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00481/AM12/	RLA File :03/95/040/00766/AM12/	Lic.No/Date:0310675713 10.01.2012	Defer Date:31.07.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to MSME for comments. The case stands deferred and to be re-listed on 31.07.2012.			

68	Case No.:16/49/81-ALC2/2011	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Approved
	HQ File :01/81/050/00482/AM12/	RLA File :03/95/040/00835/AM12/	Lic.No/Date:0310675761 10.01.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 19.06.2012 as under: 1. Size of export product may be modified as "OD less than 25 mm". 2. Quantity of import item may be allowed as applied for i.e. 25.189 MT on repeat basis as per Advance Authorization No. 0310514053 dated 01.04.2009 ratified in Norms Committee Meeting No. 43/81 dated 10/01/2012. R/A may take suitable consequential action accordingly.			

69	Case No.:2/53/81-ALC2/2011	Party Name:ALA INDUSTRIAL CORPORATION	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00511/AM12/	RLA File :03/94/040/00894/AM12/	Lic.No/Date:0310676392 12.01.2012	Defer Date:31.07.2012
	Decision : As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to provide following information :- 1. SI No. 4,5 of SDF export product wise. The case stands deferred and to be re-listed on 31.07.2012.			

70	Case No.:7/53/81-ALC2/2011	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00516/AM12/	RLA File :06/24/040/00059/AM12/	Lic.No/Date:0610025577 18.01.2012	Defer Date:31.07.2012
	Decision : NC observed that comments of C&PC is awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 31.07.2012.			

71	Case No.:13/53/81-ALC2/2011	Party Name:NAVGRAH FASTNERS PVT. LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00522/AM12/	RLA File :52/24/040/00048/AM12/	Lic.No/Date:5210037728 24.01.2012	Defer Date:31.07.2012
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 19.06.2012:- 1. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format-export product wise. 2. Thickness of import item The case stands deferred and to be relisted on 31.07.2012.			

72	Case No.:20/53/81-ALC2/2011	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00529/AM12/	RLA File :11/24/040/00055/AM12/	Lic.No/Date:1110026712 25.01.2012	Defer Date:31.07.2012
	Decision : NC observed that comments of DOT is awaited and decided to send a reminder to DOT to expedite comments. The case stands deferred and to be relisted on 31.07.2012.			

73	Case No.:21/49/81-ALC2/2011	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00487/AM12/	RLA File :03/95/040/00908/AM12/	Lic.No/Date:0310680479 06.02.2012	Defer Date:31.07.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 31.07.2012.			

74	Case No.:4/53/81-ALC2/2011	Party Name:MEW ELECTRICALS LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Approved
	HQ File :01/81/050/00513/AM12/	RLA File :34/24/040/00240/AM12/	Lic.No/Date:3410033127 06.02.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 08.05.2012 as under:- 1. Taking clue from SION C-1890, quantity of import item is allowed as applied for i.e. 157185 kgs inclusive of a wastage of 5%. R/A may take suitable consequential action accordingly.			

75	Case No.:3/53/81-ALC2/2011	Party Name:ASTA INDIA PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Approved
	HQ File :01/81/050/00512/AM12/	RLA File :34/21/040/00436/AM12/	Lic.No/Date:3410033157 08.02.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 19.06.2012 as under:- Advance Authorization may be ratified as per SION at Sl. No. C-1422 for Engineering products R/A may take suitable consequential action accordingly.			

76	Case No.:25/3/81-ALC2/2012	Party Name:SAGE METALS LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Approved
	HQ File :01/81/050/00053/AM13/	RLA File :05/24/040/00402/AM12/	Lic.No/Date:0510317518 13.02.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 19.06.2012 as under:- Advance Authorization may be ratified as under on repeat basis as per Advance Authorization No. 0510317521 dated 13.02.2012 ratified in Norms Committee Meeting No. 01/81 dated 10/04/2012:			

	1. Words "containing M.S.Pipes: 300 MT. M.S. Screws: 60 MT., Steel Gland Rings : 15 MT and M.S. Sheet: 200 MT " may be suffixed with the description of export product. 2. Word" relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as 330000 Kgs. inclusive of 10 % wastage after taking clue from SION C-203. 3. Quantities of import items at Sl. No. 2 & 3 may be allowed on net to net basis. 4. Word" relevant" may be prefixed with the description of import item at Sl. No.4 and its quantity may be allowed as 230000 Kgs. inclusive of 15 % wastage after taking clue from SION C-203 R/A may take suitable consequential action accordingly.		
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77	Case No.:18/53/81-ALC2/2011	Party Name:PSL LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00527/AM12/	RLA File :03/95/040/00961/AM12/	Lic.No/Date:0310682203 15.02.2012	Defer Date:31.07.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.07.2012.			

78	Case No.:1/53/81-ALC2/2011	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00510/AM12/	RLA File :03/95/040/00973/AM12/	Lic.No/Date:0310683035 22.02.2012	Defer Date:31.07.2012
	Decision : As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to provide following information :- 1. Sl No. 4,6,9&11 of SDF export product wise. The case stands deferred and to be re-listed on 31.07.2012.			

79	Case No.:1/3/81-ALC2/2012	Party Name:ECIE IMPACT PVT. LTD	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00029/AM13/	RLA File :07/24/040/00446/AM12/	Lic.No/Date:0710086493 22.02.2012	Defer Date:31.07.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 31.07.2012.			

80	Case No.:19/5/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00086/AM13/	RLA File :13/24/040/00049/AM12/	Lic.No/Date:1310038902 23.02.2012	Defer Date:31.07.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 31.07.2012.			

81	Case No.:6/3/81-ALC2/2012	Party Name:MSP STEEL & POWER LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00034/AM13/	RLA File :02/24/040/00205/AM12/	Lic.No/Date:0210174594 27.02.2012	Defer Date:31.07.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 31.07.2012.			

82	Case No.:5/53/81-ALC2/2011	Party Name:TECHNO TRACK ENGINEERS(PROF. ASHOK R. SONAWANE)	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Approved
	HQ File :01/81/050/00514/AM12/	RLA File :31/83/040/00239/AM12/	Lic.No/Date:3110053201 28.02.2012	Defer Date:
	Decision : NC decided to ratify the norms of AA as per written of DIPP vide U.O. dated 19.06.2012 on repeat basis as per Advance Authorization No. 3110051773 dated 07.12.2011 ratified in Norms Committee Meeting No. 5/81 dated 05/06/2012: 1. Net weight of export products at Sl. No.1 & 2 may be specified as 36.89 MT & 26.172 MT respectively. 2. Quantity of import item may be allowed as 659.44 Mtrs. (87.06 MT after taking 20% recovery from scrap) inclusive of 2% wastage. R/A may take suitable consequential action accordingly.			

83	Case No.:21/3/81-ALC2/2012	Party Name:GG CABLES AND WIRES INDIA PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00049/AM13/	RLA File :07/24/040/00474/AM12/	Lic.No/Date:0710086632 28.02.2012	Defer Date:31.07.2012
	Decision : As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to provide following information :-			

	1. SI No. 5&11 of SDF . The case stands deferred and to be re-listed on 31.07.2012.
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84	Case No.:6/53/81-ALC2/2011	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00515/AM12/	RLA File :03/94/040/01033/AM12/	Lic.No/Date:0310683926 29.02.2012	Defer Date:31.07.2012
	Decision :NC decided to send a letter to firm to submit following information as per written comments of DHI vide U.O. No. 3(50)/2012/TSW(B)/221 dated 04.06.2012 as under:- (i) Information as per SI. No. 11 of SDL justifying actual wastage claimed. (ii) Mega Watt rating of final product for which EP is being supplied. The case stands deferred and to be re-listed on 31.07.2012.			

85	Case No.:17/53/81-ALC2/2011	Party Name:VINAYAK INTERNATIONAL	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00526/AM12/	RLA File :05/24/040/00431/AM12/	Lic.No/Date:0510319088 29.02.2012	Defer Date:31.07.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.07.2012.			

86	Case No.:5/3/81-ALC2/2012	Party Name:RUBY MICA COMPANY LIMITED,	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Approved
	HQ File :01/81/050/00033/AM13/	RLA File :02/24/040/00222/AM12/	Lic.No/Date:0210174641 29.02.2012	Defer Date:
	Decision : NC decided to ratify the norms of AA as per written of DIPP vide U.O. dated 19.06.2012 on repeat basis as per Advance Authorization No. 0210164755 dated 26.08.2011 ratified in Norms Committee Meeting No. 48/81 dated 14/02/2012 as under: 1. Net weight of export product may be modified as 1650 Kgs. 2. Quantity of import item at SI.No.1 may be allowed as 326.4 Kgs. inclusive of 2% wastage. 3. Word "relevant" may be prefixed with the description of import item at S.No.2 and its quantity may be allowed as 113.5 Kgs.. inclusive of 1% wastage. R/A may take suitable consequential action accordingly.			

87	Case No.:10/3/81-ALC2/2012	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00038/AM13/	RLA File :56/24/040/00004/AM12/	Lic.No/Date:5610000111 01.03.2012	Defer Date:31.07.2012
	Decision : NC decided to send a letter to firm to submit following information as required by MOS vide their letter No. 2(10)/2011-TW dated 08.06.2012 as under:- 1. Grade of alloy steel being exported and imported. 2. Production of CR Galvanized/Galvannealed alloy steel sheets/strips during the year 2011-12 with mention of alloy steel grades, duly certified by Chartered Accountant. The case stands deferred and to be re-listed on 31.07.2012.			

88	Case No.:8/53/81-ALC2/2011	Party Name:BEICO INDUSTRIES PVT.LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00517/AM12/	RLA File :03/94/040/01057/AM12/	Lic.No/Date:0310684454 02.03.2012	Defer Date:31.07.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.07.2012.			

89	Case No.:24/3/81-ALC2/2012	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00052/AM13/	RLA File :07/24/040/00498/AM12/	Lic.No/Date:0710086877 08.03.2012	Defer Date:31.07.2012
	Decision : NC observed that comments of C&PC is awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 31.07.2012.			

90	Case No.:19/53/81-ALC2/2011	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00528/AM12/	RLA File :03/94/040/01113/AM12/	Lic.No/Date:0310685745 12.03.2012	Defer Date:31.07.2012

	Decision : As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to provide following information :- 1. SI No. 3,11 and 11A of SDF . The case stands deferred and to be re-listed on 31.07.2012.			
91	Case No.:13/3/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00041/AM13/	RLA File :06/24/040/00063/AM12/	Lic.No/Date:0610026234 14.03.2012	Defer Date:31.07.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 31.07.2012.			
92	Case No.:22/3/81-ALC2/2012	Party Name:GG CABLES AND WIRES INDIA PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00050/AM13/	RLA File :07/24/040/00516/AM12/	Lic.No/Date:0710087011 15.03.2012	Defer Date:31.07.2012
	Decision : As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to provide following information :- 1. SI No. 5,11 of SDF . The case stands deferred and to be re-listed on 31.07.2012.			
93	Case No.:18/3/81-ALC2/2012	Party Name:WORLDFA EXPORTS PVT. LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00046/AM13/	RLA File :05/24/040/00465/AM12/	Lic.No/Date:0510320672 21.03.2012	Defer Date:31.07.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. After receipt, the same to be forwarded to MSME. The case stands deferred and to be re-listed on 31.07.2012.			
94	Case No.:26/3/81-ALC2/2012	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00054/AM13/	RLA File :05/23/040/00503/AM12/	Lic.No/Date:0510320549 21.03.2012	Defer Date:31.07.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 31.07.2012.			
95	Case No.:51/5/81-ALC2/2012	Party Name:M/S ATOZ EXPORTS,	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00118/AM13/	RLA File :29/24/040/00006/AM12/	Lic.No/Date:2910016705 21.03.2012	Defer Date:31.07.2012
	Decision : NC decided to refer the case to MSME for comments. The case stands deferred and to be relisted on 31.07.2012.			
96	Case No.:27/3/81-ALC2/2012	Party Name:SUNDER IMPEX,PVT. LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00055/AM13/	RLA File :05/24/040/00472/AM12/	Lic.No/Date:0510321160 27.03.2012	Defer Date:31.07.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.07.2012.			
97	Case No.:5/5/81-ALC2/2012	Party Name:VULCAN INDUSTRIAL ENGINEERING CO.LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00072/AM13/	RLA File :34/21/040/00584/AM12/	Lic.No/Date:3410033687 27.03.2012	Defer Date:31.07.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be re-listed on 31.07.2012.			
98	Case No.:18/5/81-ALC2/2012	Party Name:DELPHI AUTOMOTIVE SYSTEMS PVT. LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Transfer
	HQ File :01/81/050/00085/AM13/	RLA File :05/23/040/00530/AM12/	Lic.No/Date:0510321121 27.03.2012	Defer Date:
	Decision : NC decided to transfer the case to DES-I as item of export is auto part.			

99	Case No.: 21/5/81-ALC2/2012	Party Name:SHARON SOLUTIONS LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00088/AM13/	RLA File :04/24/040/00334/AM12/	Lic.No/Date:0410135106 27.03.2012	Defer Date:31.07.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 31.07.2012.			

100	Case No.: 23/5/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00090/AM13/	RLA File :05/23/040/00511/AM12/	Lic.No/Date:0510321078 27.03.2012	Defer Date:31.07.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 31.07.2012.			

101	Case No.: 23/3/81-ALC2/2012	Party Name:STAIN LAY INDIA PVT. LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00051/AM13/	RLA File :05/24/040/00475/AM12/	Lic.No/Date:0510321216 28.03.2012	Defer Date:31.07.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.07.2012.			

102	Case No.: 28/3/81-ALC2/2012	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00056/AM13/	RLA File :07/24/040/00523/AM12/	Lic.No/Date:0710087321 28.03.2012	Defer Date:31.07.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be re-listed on 31.07.2012.			

103	Case No.: 17/5/81-ALC2/2012	Party Name:DELPHI AUTOMOTIVE SYSTEMS PVT. LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status: Transfer
	HQ File :01/81/050/00084/AM13/	RLA File :05/23/040/00531/AM12/	Lic.No/Date:0510321258 28.03.2012	Defer Date:31.07.2012
	Decision : NC decided to transfer the case to DES-I as item of export is auto part.			

104	Case No.: 11/3/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00039/AM13/	RLA File :11/24/040/00062/AM12/	Lic.No/Date:1110026975 29.03.2012	Defer Date:31.07.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 31.07.2012			

105	Case No.: 15/3/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00043/AM13/	RLA File :11/24/040/00061/AM12/	Lic.No/Date:1110026974 29.03.2012	Defer Date:31.07.2012
	Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 31.07.2012.			

106	Case No.: 20/3/81-ALC2/2012	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00048/AM13/	RLA File :07/24/040/00532/AM12/	Lic.No/Date:0710087352 29.03.2012	Defer Date:31.07.2012
	Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 31.07.2012.			

107	Case No.: 6/5/81-ALC2/2012	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00073/AM13/	RLA File :07/24/040/00533/AM12/	Lic.No/Date:0710087354 29.03.2012	Defer Date:31.07.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 31.07.2012.			

108	Case No.:16/3/81-ALC2/2012	Party Name:SMITA GLOBAL PVT LTD	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Approved
	HQ File :01/81/050/00044/AM13/	RLA File :05/24/040/00474/AM12/	Lic.No/Date:0510321507 30.03.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 19.06.2012 as under:- 1. Quantity of import item may be allowed as 133772 Kgs. after taking clue from Engineering Table 5. R/A may take suitable consequential action accordingly.			

109	Case No.:29/3/81-ALC2/2012	Party Name:VSM VENTURE CONTROL SYSTEMS PLTD	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00057/AM13/	RLA File :05/24/040/00482/AM12/	Lic.No/Date:0510321513 30.03.2012	Defer Date:31.07.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 31.07.2012.			

110	Case No.:12/5/81-ALC2/2012	Party Name:HINDUSTHAN VIDYUT PRODUCTS LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00079/AM13/	RLA File :05/23/040/00521/AM12/	Lic.No/Date:0510321471 30.03.2012	Defer Date:31.07.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 31.07.2012			

111	Case No.:13/5/81-ALC2/2012	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00080/AM13/	RLA File :34/24/040/00281/AM12/	Lic.No/Date:3410033765 30.03.2012	Defer Date:31.07.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 31.07.2012			

112	Case No.:16/5/81-ALC2/2012	Party Name:HYDRIL JINDAL INTERNATIONAL PVT. LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00083/AM13/	RLA File :05/23/040/00537/AM12/	Lic.No/Date:0510321468 30.03.2012	Defer Date:31.07.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be re-listed on 31.07.2012			

113	Case No.:14/5/81-ALC2/2012	Party Name:WELSPUN CORP LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Approved
	HQ File :01/81/050/00081/AM13/	RLA File :34/24/040/00290/AM12/	Lic.No/Date:3410033789 04.04.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 19.06.2012 as under:- Total net weight of export products at Sl. No. 1, 2 & 3 may be modified as 10332.21 MT, 6516.2 MT & 4200.97 MT respectively. Taking clue from SION at Sl. No. C-1292, quantities of import items may be allowed as under: 1. Words ‘ of relevant grade’ may be suffixed with the description of import item at Sl. No.1 and its quantity may be allowed as applied for i.e. 21225.77 MT inclusive of 4.6 % wastage as claimed by the firm 2. Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 83816.86 Kgs. 3. Quantity of import item at Sl. No. 3 viz. Epoxy Powder(FBE) may be allowed as applied for i.e. 57313.77 Kgs inclusive of 5 % wastage. 4. Quantity of import item at Sl.No. 4 viz. Adhesive may be allowed as 36222 Kgs inclusive of 5 % wastage. 5. Quantity of import item at Sl.No. 5 viz. Polyethylene may be allowed as 572336 Kgs inclusive of 5 % wastage. 6. Quantities of import items at Sl.No. 6 may be allowed within 1.5% of fob value of exports as claimed by the firm. 7. Quantity of import item at Sl.No. 7 viz. Fuel (Diesel) may be allowed within 4 % FOB value of exports as per General Note for fuel. R/A may take suitable consequential action accordingly.			

114	Case No.:15/5/81-ALC2/2012	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00082/AM13/	RLA File :05/23/040/00514/AM12/	Lic.No/Date:0510321773 04.04.2012	Defer Date:31.07.2012
	Decision : NC observed that application of the firm has been received and being forwarded to MOS for comments. The case stands deferred and to be re-listed on 31.07.2012			

115	Case No.:32/5/81-ALC2/2012	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00099/AM13/	RLA File :05/23/040/00513/AM12/	Lic.No/Date:0510321768 04.04.2012	Defer Date:31.07.2012
	Decision : NC observed that application of the firm has been received and being forwarded to MOS for comments. The case stands deferred and to be re-listed on 31.07.2012			

116	Case No.:19/3/81-ALC2/2012	Party Name:THEETA ELECTRICALS PVT LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00047/AM13/	RLA File :05/24/040/00411/AM12/	Lic.No/Date:0510321927 10.04.2012	Defer Date:31.07.2012
	Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be re-listed on 31.07.2012.			

117	Case No.:31/5/81-ALC2/2012	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00098/AM13/	RLA File :07/24/040/00536/AM12/	Lic.No/Date:0710087566 10.04.2012	Defer Date:31.07.2012
	Decision : NC observed that application of the firm has been received and being forwarded to C&PC for comments. The case stands deferred and to be re-listed on 31.07.2012			

118	Case No.:42/5/81-ALC2/2012	Party Name:KUBER STEEL (INDIA)	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00109/AM13/	RLA File :05/23/040/00007/AM13/	Lic.No/Date:0510322025 11.04.2012	Defer Date:31.07.2012
	Decision : As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to provide following information :- 1. Information in respect of item at Sl. No. 5 of Standard Deficiency Format. 2. Quantities of export and import items in Nos. also in addition to their weights. NC decided to forward a copy of application to MSME also. The case stands deferred and to be re-listed on 31.07.2012.			

119	Case No.:22/5/81-ALC2/2012	Party Name:KATSUSHIRO MATEX INDIA PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00089/AM13/	RLA File :04/24/040/00002/AM13/	Lic.No/Date:0410135521 12.04.2012	Defer Date:31.07.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 31.07.2012			

120	Case No.:3/5/81-ALC2/2012	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Approved
	HQ File :01/81/050/00070/AM13/	RLA File :03/95/040/01058/AM12/	Lic.No/Date:0310690708 13.04.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 19.06.2012 as under:- 1. Size of export product may be modified as under “OD less than 15 mm- 11.531MT OD less than 25 mm- 4.492 MT OD less than 33.4 mm- 12.445 MT”. 2. Quantity of import item may be allowed as applied for on repeat basis as per Advance Authorization No. 0310514053 dated 01.04.2009 ratified in Norms Committee Meeting No. 43/81 dated 10/01/2012. R/A may take suitable consequential action accordingly.			

121	Case No.:4/5/81-ALC2/2012	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00071/AM13/	RLA File :03/95/040/00041/AM13/	Lic.No/Date:0310690712 13.04.2012	Defer Date:31.07.2012
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 19.06.2012:- 1. Specific OD and WT of import item and export product.			

2. Manufacturing process with reduction in diameter and wall thickness at each stage of pilgering/drawing and wastage claimed at each stage with complete justification.
The case stands deferred and to be re-listed on 31.07.2012

122	Case No.:46/5/81-ALC2/2012	Party Name:WELSPUN CORP LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00113/AM13/	RLA File :34/24/040/00306/AM12/	Lic.No/Date:3410033863 16.04.2012	Defer Date:31.07.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 31.07.2012.			

123	Case No.:28/5/81-ALC2/2012	Party Name:SUNCHIRIN AUTOPARTS INDIA PVT. LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00095/AM13/	RLA File :07/24/040/00023/AM13/	Lic.No/Date:0710087737 17.04.2012	Defer Date:31.07.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be re-listed on 31.07.2012			

124	Case No.:7/5/81-ALC2/2012	Party Name:SHUBHLAXMI METALS & TUBES PVT.LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00074/AM13/	RLA File :03/95/040/00012/AM13/	Lic.No/Date:0310691313 19.04.2012	Defer Date:31.07.2012
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 19.06.2012:- 1. Specific OD and WT of import item. 2. Manufacturing process with reduction in diameter and wall thickness at each stage of pilgering/drawing and wastage claimed at each stage with complete justification. The case stands deferred and to be re-listed on 31.07.2012			

125	Case No.:47/5/81-ALC2/2012	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00114/AM13/	RLA File :02/24/040/00239/AM12/	Lic.No/Date:0210176729 19.04.2012	Defer Date:31.07.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 31.07.2012			

126	Case No.:50/5/81-ALC2/2012	Party Name:MITTAL APPLIANCES LIMITED,	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Approved
	HQ File :01/81/050/00117/AM13/	RLA File :56/24/040/00001/AM13/	Lic.No/Date:5610000370 19.04.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 19.06.2012 as under:- 1. Quantity of import item may be allowed as 565 MT inclusive of 13 % wastage. R/A may take suitable consequential action accordingly.			

127	Case No.:2/3/81-ALC2/2012	Party Name:ALA INDUSTRIAL CORPORATION	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00030/AM13/	RLA File :03/94/040/00018/AM13/	Lic.No/Date:0310691740 23.04.2012	Defer Date:31.07.2012
	Decision : As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to provide following information :- 1. Information in respect of item at Sl. No. 4,5 of Standard Deficiency Format. The case stands deferred and to be re-listed on 31.07.2012.			

128	Case No.:24/5/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00091/AM13/	RLA File :13/24/040/00005/AM13/	Lic.No/Date:1310039498 23.04.2012	Defer Date:31.07.2012
	Decision : NC observed that application of the firm has been received and being forwarded to MSME for comments. The case stands deferred and to be re-listed on 31.07.2012			

129	Case No.:25/5/81-ALC2/2012	Party Name:SHINKWANG ELECTRONICS PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Approved
	HQ File :01/81/050/00092/AM13/	RLA File :05/24/040/00013/AM13/	Lic.No/Date:0510322982 23.04.2012	Defer Date:
	Decision :NC decided to ratify the norms of above authorisation on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

130	Case No.:40/5/81-ALC2/2012	Party Name:DIGI DRIVES PLTD	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00107/AM13/	RLA File :05/23/040/00016/AM13/	Lic.No/Date:0510322972 23.04.2012	Defer Date:31.07.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be re-listed on 31.07.2012			

131	Case No.:9/5/81-ALC2/2012	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00076/AM13/	RLA File :05/24/040/00025/AM13/	Lic.No/Date:0510323037 24.04.2012	Defer Date:31.07.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIT for comments. The case stands deferred and to be re-listed on 31.07.2012			

132	Case No.:11/5/81-ALC2/2012	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00078/AM13/	RLA File :05/24/040/00012/AM13/	Lic.No/Date:0510323036 24.04.2012	Defer Date:31.07.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIT for comments. The case stands deferred and to be re-listed on 31.07.2012			

133	Case No.:29/5/81-ALC2/2012	Party Name:KUMAR ENGINEERING WORKS	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00096/AM13/	RLA File :05/23/040/00170/AM12/	Lic.No/Date:0510323035 24.04.2012	Defer Date:31.07.2012
	Decision : As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to provide following information :- 1. Information in respect of item at Sl. No. 5 of Standard Deficiency Format. 2. Quantities of export and import items in Nos. also in addition to their weights. NC decided to forward a copy of application to MSME also. The case stands deferred and to be re-listed on 31.07.2012.			

134	Case No.:30/5/81-ALC2/2012	Party Name:JINDAL SAW LTD	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00097/AM13/	RLA File :05/23/040/00011/AM13/	Lic.No/Date:0510323033 24.04.2012	Defer Date:31.07.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 31.07.2012			

135	Case No.:45/5/81-ALC2/2012	Party Name:VULCAN INDUSTRIAL ENGINEERING CO.LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00112/AM13/	RLA File :34/24/040/00019/AM13/	Lic.No/Date:3410033930 24.04.2012	Defer Date:31.07.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 31.07.2012.			

136	Case No.:26/5/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00093/AM13/	RLA File :13/24/040/00006/AM13/	Lic.No/Date:1310039541 25.04.2012	Defer Date:31.07.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 31.07.2012.			

137	Case No.:33/5/81-ALC2/2012	Party Name:WELSPUN CORP LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00100/AM13/	RLA File :34/24/040/00011/AM13/	Lic.No/Date:3410033963 25.04.2012	Defer Date:31.07.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 31.07.2012			

138	Case No.:49/5/81-ALC2/2012	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00116/AM13/	RLA File :02/24/040/00013/AM13/	Lic.No/Date:0210176896 25.04.2012	Defer Date:31.07.2012
	Decision : NC observed that application of the firm has been received and being forwarded to MSME for comments. The case stands deferred and to be re-listed on 31.07.2012			

139	Case No.:10/5/81-ALC2/2012	Party Name:B.R. INDUSTRIES LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00077/AM13/	RLA File :05/23/040/00020/AM13/	Lic.No/Date:0510323235 26.04.2012	Defer Date:31.07.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be re-listed on 31.07.2012			

140	Case No.:20/5/81-ALC2/2012	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00087/AM13/	RLA File :05/24/040/00029/AM13/	Lic.No/Date:0510323261 26.04.2012	Defer Date:31.07.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIT for comments. The case stands deferred and to be re-listed on 31.07.2012			

141	Case No.:48/5/81-ALC2/2012	Party Name:RUBY MICA COMPANY LIMITED,	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00115/AM13/	RLA File :02/24/040/00007/AM13/	Lic.No/Date:0210176942 26.04.2012	Defer Date:31.07.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 31.07.2012			

142	Case No.:37/5/81-ALC2/2012	Party Name:ASIAN COLOUR COATED ISPAT LTD	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00104/AM13/	RLA File :05/23/040/00023/AM13/	Lic.No/Date:0510323627 01.05.2012	Defer Date:31.07.2012
	Decision : NC observed that application of the firm has been received and being forwarded to MOS for comments. The case stands deferred and to be re-listed on 31.07.2012			

143	Case No.:38/5/81-ALC2/2012	Party Name:ARUN INTERNATIONAL	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00105/AM13/	RLA File :05/23/040/00017/AM13/	Lic.No/Date:0510323644 02.05.2012	Defer Date:31.07.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP & MSME for comments. The case stands deferred and to be re-listed on 31.07.2012			

144	Case No.:39/5/81-ALC2/2012	Party Name:AUTONIX AUTO INDUSTRIES PVT.LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00106/AM13/	RLA File :05/23/040/00018/AM13/	Lic.No/Date:0510323869 02.05.2012	Defer Date:31.07.2012
	Decision : NC observed that application of the firm has been received and being forwarded to MSME for comments. The case stands deferred and to be re-listed on 31.07.2012			

145	Case No.:41/5/81-ALC2/2012	Party Name:HAVELLS INDIA LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00108/AM13/	RLA File :05/23/040/00026/AM13/	Lic.No/Date:0510324071 07.05.2012	Defer Date:31.07.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 31.07.2012			

146	Case No.:34/5/81-ALC2/2012	Party Name:WELSPUN CORP LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Approved
	HQ File :01/81/050/00101/AM13/	RLA File :34/24/040/00036/AM13/	Lic.No/Date:3410034076 08.05.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 19.06.2012 as under:- Total net weight of export product may be modified as 718 MT. Taking clue from SION at Sl. No. C-1291, quantities of import items may be allowed as under: 1. Words ‘ of relevant grade” may be suffixed with the description of import item at Sl. No.1 and its quantity may be allowed as applied for i.e. 720.58 MT inclusive of 5 % wastage. 2. Quantity of import item at Sl. No. 2 viz. Epoxy Powder(FBE) may be allowed as 2420 Kgs inclusive of 5 % wastage. 3. Quantity of import item at Sl.No. 3 viz. Adhesive may be allowed as applied for i.e. 2013.84 Kgs inclusive of 5 % wastage. 4. Quantity of import item at Sl.No. 4 viz. Polyethylene may be allowed as 26505 Kgs inclusive of 5 % wastage. 5. Words “ Welding Flux” may be deleted from the description of import item at Sl. No. 5. 6. Quantities of import items at Sl. No. 5 may be allowed within 4% of fob value of exports as claimed by the firm. R/A may take suitable consequential action accordingly.			
147	Case No.:35/5/81-ALC2/2012	Party Name:WELSPUN CORP LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Approved
	HQ File :01/81/050/00102/AM13/	RLA File :34/24/040/00034/AM13/	Lic.No/Date:3410034074 08.05.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 19.06.2012 as under:- Total net weight of export products at Sl. No. 1, 2 & 3 may be modified as 10332.21 MT, 6516.2 MT & 4200.97 MT respectively. Taking clue from SION at Sl. No. C-1292, quantities of import items may be allowed as under: 1. Words ‘ of relevant grade” may be suffixed with the description of import item at Sl. No.1 and its quantity may be allowed as applied for i.e. 21225.77 MT inclusive of 4.6 % wastage as claimed by the firm 2. Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 83816.86 Kgs. 3. Quantity of import item at Sl. No. 3 viz. Epoxy Powder(FBE) may be allowed as applied for i.e. 57313.77 Kgs inclusive of 5 % wastage. 4. Quantity of import item at Sl.No. 4 viz. Adhesive may be allowed as 36222 Kgs inclusive of 5 % wastage. 5. Quantity of import item at Sl.No. 5 viz. Polyethylene may be allowed as 572336 Kgs inclusive of 5 % wastage. 6. Quantities of import items at Sl.No. 6 may be allowed within 1.5% of fob value of exports as claimed by the firm. 7. Quantity of import item at Sl.No. 7 viz. Fuel (Diesel) may be allowed within 4 % FOB value of exports as per General Note for fuel. R/A may take suitable consequential action accordingly.			
148	Case No.:36/5/81-ALC2/2012	Party Name:WELSPUN CORP LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Approved
	HQ File :01/81/050/00103/AM13/	RLA File :34/24/040/00035/AM13/	Lic.No/Date:3410034075 08.05.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 19.06.2012 as under:- 1. Words ‘ of relevant grade” may be suffixed with the description of import item at Sl. No.1 and its quantity may be allowed as applied for i.e. 52500 MT inclusive of 5 % wastage taking clue from SION C-2004. R/A may take suitable consequential action accordingly.			
149	Case No.:43/5/81-ALC2/2012	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00110/AM13/	RLA File :05/24/040/00033/AM13/	Lic.No/Date:0510324689 14.05.2012	Defer Date:31.07.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 31.07.2012			
150	Case No.:44/5/81-ALC2/2012	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Approved
	HQ File :01/81/050/00111/AM13/	RLA File :05/24/040/00022/AM13/	Lic.No/Date:0510324688 14.05.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 19.06.2012 as under:- 1. Words ‘ of relevant grade” may be suffixed with the description of import item at Sl. No.1 and its quantity may be allowed as applied for i.e. 5250 MT inclusive of 5 % wastage taking clue from SION C-2004.			

R/A may take suitable consequential action accordingly.

151	Case No.:52/5/81-ALC2/2012	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00119/AM13/	RLA File :03/95/040/00133/AM13/	Lic.No/Date:0310696586 29.05.2012	Defer Date:31.07.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 31.07.2012.			

152	Case No.:53/5/81-ALC2/2012	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00120/AM13/	RLA File :03/95/040/00134/AM13/	Lic.No/Date:0310696592 29.05.2012	Defer Date:31.07.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 31.07.2012.			

153	Case No.:54/5/81-ALC2/2012	Party Name:SIEMENS LTD	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00121/AM13/	RLA File :03/95/040/00131/AM13/	Lic.No/Date:0310696692 29.05.2012	Defer Date:31.07.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 31.07.2012.			

154	Case No.:1/6/81-ALC2/2012	Party Name:CABINET SYSTEMS & CONTROLS PVT. LTD	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Case Added
	HQ File :01/81/050/00122/AM13/	RLA File :31/83/040/00044/AM13/	Lic.No/Date:3110054596 04.06.2012	Defer Date:
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 31.07.2012.			

155	Case No.:2/6/81-ALC2/2012	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:6/81-ALC2/2012 19.06.2012	Status:Case Added
	HQ File :01/81/050/00123/AM13/	RLA File :03/95/040/00170/AM13/	Lic.No/Date:0310697652 06.06.2012	Defer Date:
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 31.07.2012.			

Offline 19.06.2012

SI No. 94

CASE NO. AR- 136	M/s. Torrent Cables Ltd.
Meeting No. 6/81	F.No.01/81/050/377/AM10/DES-II
Dated:19.06.2012	Advance Licence No. 0810090290 dated 05.07.2010

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.07.2012.

SI No. 95

CASE NO. AR- 137	M/s. Aquatech Systems (Asia) Pvt. Ltd.
Meeting No. 6/81	F.No.01/81/050/0671/AM09/DES-II
Dated:19.06.2012	Advance Licence No. 3110033111 dated 17.03.2008

Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 31.07.2012.

Sl. No. 96

CASE NO. AR- 78	M/s HBL Power System Ltd.
Meeting No. 6/81	F.No.01/81/050/0344/AM11/DES-II
Dated:19.06.2012	Advance Licence No. 0910044263 dated 12.11.2010

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.07.2012.

Sl. No. 97

CASE NO. AR- 53	M/s. Lietner Shriram Manufacturing Limited
Meeting No. 6/81	F.No.01/81/050/0488/AM10/DES-II
Dated:19.06.2012	Advance Licence No. 0410110189 dated 15.12.2009
	RLA's F.No.04/24/040/00236/AM10

Decision : NC observed that comments of C&PC is awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 31.07.2012.

SI No. 98

CASE NO. AR- 124	M/s. M/s Bharat Heavy Electricals Ltd.
Meeting No. 6/81	F.No.01/81/050/476/AM10/DES-II
Dated:19.06.2012	Advance Licence No. 0510249536 dtd 17.09.2009

Decision : NC observed that similar case is being considered in NC-I and decided to defer case till NC-I decides the matter. The case stands deferred and to be relisted on 31.07.2012.

SI No. 99

CASE NO. AR- 125	M/s. M/s Bharat Heavy Electricals Ltd.
Meeting No. 6/81	F.No.01/81/050/441/AM10/DES-II
Dated:19.06.2012	Advance Licence No. 0510257036 dtd 28.01.2010

Decision : NC observed that similar case is being considered in NC-I and decided to defer case till NC-I decides the matter. The case stands deferred and to be relisted on 31.07.2012.

SI No. 100

CASE No. AR- 140	M/s. Vijai Electrical Ltd, Hyderabad
Meeting No. 6/81	F.No. 01/81/50/197/AM'12/DES-II
Dated:19.06.2012	Advance Licence No. 0910047284 dated 24.06.2011.
	RLA's F.No.09/24/040/00124/AM12

Decision : NC decided to reject the request of firm for modification of ad-hoc norms as per written comments of DHI vide U.O. No. 3(9)/2011/TSW(B)/195 dtd 16.5.2012 . The firm may apply for amendment of relevant SION.

R/A may take suitable consequential action accordingly.
SI No. 101

CASE No. AR-41	M/s. Lloyd Insulations (India) Ltd.
Meeting No. 6/81	F.No. 01/81/50/036/AM'10/DES-II
Dated:19.06.2012	Advance Licence No. 0510241176 dated 12.05.2009
	RLA's F.No.05/24/050/065/AM10

Decision :NC decided to reject the request of the firm as firm did not appear for Personal hearing to explain their case despite two appointments.

R/A may take suitable consequential action accordingly.

SI No. 102

CASE No. AR- 03	M/s. Delton Cables ltd
Meeting No. 6/81	F.No. 01/81/162/026/AM'13/DES-II
Dated:19.06.2012	Advance Licence No. 0510173458 dated 02.01.06
	Clarification on instrumentation cables is the part of Electric cables

Decision : NC observed that the case is under examination at DIPPP. The case stands deferred and to be relisted on 31.07.2012.

SI No. 103

CASE No. AR- 04	M/s. Metal Closure (P) Ltd.
Meeting No. 6/81	F.No. 01/80/50/568/AM06/DES-II
Dated:19.06.2012	Modification of norms in r/o eight advance authorizations 1. 0710039498 dtd 3.8.05 2. 0710040496 dtd 27.09.2005 3. 0710043583 dtd 08.03.2006 4. 0710042478 dtd 06.01.2006 5. 0710044341 dtd 12.04.2006 6. 0710045770 dtd 28.06.2006 7. 0710046735 dtd 14.08.2006 8. 0710046736 dtd 14.08.2006

Decision : NC observed that the case is under examination at DIPPP. The case stands deferred and to be relisted on 31.07.2012.

SI. No. 104

CASE NO. AR- 05	M/s. Lietner Shriram Manufacturing Limited
Meeting No. 6/81	F.No.01/81/050/0492/AM10/DES-II
Dated:19.06.2012	Advance Licence No. 0410111023 dated 25.01.2010
	RLA's F.No.04/24/040/00269/AM10

Decision : NC decided to accept firm's request despite DHI comments as there is a minor variation in quantity of export product and no technical issue was involved . NC decided to modify the norms of above AA as under:-

Net weight per piece of Export Product i.e. “ Stator Segment Complete- LTW77” may be amended as 360.5 kg (+ or – 0.5 kg) in addition to quantity in numbers.

R/A may take suitable consequential action accordingly.

Sl. No 105

CASE NO. AR- 08	M/s. Diamond Engineering Pvt. Ltd.
Meeting No. 6/81	F.No.01/81/050/147/AM08/DES-II
Dated:19.06.2012	Merging of AA No. 0410089708 dtd 29.05.2007 with AA No. 0410098572 dated 12.09.2008, 0410099265 dated 17.10.2008 and 0410101164 dated 23.12.2008 in r/o M/s Diamond Engineering (Chennai) Pvt. Ltd.
	RLA's F.No.04/24/40/51/AM08

Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 19.06.2012 as under:

After clubbing/merger of the above-mentioned four Advance Authorizations,

- (i) Description of Export product may be modified as “Fabricated Steel Hardware / Structure made of MS / HR Plates / Sheets / Strips / Angles / Channels/ Beams etc. for Cement Plants (containing 4286 MT of imported HR Steel)”.
- (ii) Total net weight of export products may be specified as 4500 MT.

After clubbing/merger, quantity of import items may be allowed as under:

1. Advance Authorization No. 0410089708 dated 29.05.2007

- (i) Word “relevant” may be prefixed with the description of import item at S.No.1 and its quantity may be allowed as applied for i.e. 4500 MT inclusive of 5 % wastage.

2. Advance Authorization No. 0410098572 dated 12.09.2008,

3. Advance Authorization No. 0410099265 dated 17.10.2008 &

4. Advance Authorization No. 0410101164 dated 23.12.2008

Total quantity of welding consumables (CO2 MIG Welding Wire Copper coated, MIG Welding Wire etc.) covered by the abovementioned three Advance Authorizations may be allowed as 90 MT.

Clubbing/merger of the four Advance Authorizations and FOB value of exports and CIF value of import items after clubbing/merger may be decided by RA.

R/A may take suitable consequential action accordingly.

Sl. No 106

CASE NO. AR- 09	M/s. Diamond Engineering Pvt. Ltd.
Meeting No. 6/81	F.No.01/81/050/552/AM09/DES-II
Dated:19.06.2012	Merging of AA no. 0410100295 dtd 25.11.2008 with AA No. 0410102844 dtd 09.03.2009 and 0410103310 dtd 25.03.2009.
	RLA's F.No.04/24/40/207/AM09

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 19.06.2012 as under:

After clubbing/merger of the above-mentioned three Advance Authorizations,

- (i) Description of Export product may be modified as “Fabricated Steel Hardware / Structure made of MS / HR Plates / Sheets / Strips / Angles / Channels/ Beams etc. for Cement Plants (containing 4285.7 MT of imported HR Steel)”.
- (ii) Total net weight of export products may be specified as 4750 MT.

After clubbing/merger, quantity of import items may be allowed as under:

1. Advance Authorization No. 0410100295 dated 25.11.2008

- (i) Word “relevant” may be prefixed with the description of import item at S.No.1 and its quantity may be allowed as applied for i.e. 4500 MT inclusive of 5 % wastage.

2. Advance Authorization No. 0410102844 dated 09.03.2009 &

3. Advance Authorization No. 0410103310 dated 25.03.2009

Total quantity of welding consumables (CO2 MIG Welding Wire Copper coated, Welding Wire, flux etc.) covered by the abovementioned two Advance Authorizations may be allowed as under

- (i) CO2 MIG Welding Wire Copper coated, Welding Wire etc.: 90 MT.
- (ii) Flux : 90 MT

Clubbing/merger of the three Advance Authorizations and FOB value of exports and CIF value of import items after clubbing/merger may be decided by RA.

R/A may take suitable consequential action accordingly.

Sl. No 107

CASE NO. AR- 10	M/s. Diamond Engineering Pvt. Ltd.
Meeting No. 6/81	F.No.01/81/050/431/AM10/DES-II
Dated:19.06.2012	Merging of AA No. 0410089707 dtd 29.05.2007 with 0410110907 dtd 19.01.2010
	RLA's F.No.04/24/40/271/AM10

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 19.06.2012 as under:

After clubbing/merger of the above-mentioned two Advance Authorizations,

(i) Description of Export product may be modified as “Fabricated Steel Hardware / Structure made of MS / HR Plates / Sheets / Strips / Angles / Channels/ Beams etc. for Cement Plants (containing 3619.4 MT of imported HR Steel)”.

(ii) Total net weight of export products may be specified as 3800 MT.

After clubbing/merger, quantity of import items may be allowed as under:

1. Advance Authorization No. 0410089707 dated 29.05.2007

(ii) Word “relevant” may be prefixed with the description of import items at S.No.1 & 2 and their quantities may be allowed as applied for i.e. 1300 MT & 2500 MT respectively inclusive of 5 % wastage.

2. Advance Authorization No. 0410110907 dated 19.01.2010

Total quantity of welding consumables (CO2 MIG Welding Wire Copper coated, Welding Wire etc.) covered by the abovementioned Advance Authorization may be allowed as 76 MT

Clubbing/merger of the two Advance Authorizations and FOB value of exports and CIF value of import items after clubbing/merger may be decided by RA.

R/A may take suitable consequential action accordingly.

Sl. No 108

CASE NO. AR- 11	M/s. Diamond Engineering Pvt. Ltd.
Meeting No. 6/81	F.No.01/81/050/554/AM11/DES-II
Dated:19.06.2012	Merging of AA no. 0410122488 dated 14.03.2011 with 0410121798 dated 22.02.2011
	RLA's F.No.04/24/40/308/AM09

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 19.06.2012 as under:

After clubbing/merger of the above-mentioned two Advance Authorizations,

(i) Description of Export product may be modified as “Fabricated Steel Hardware / Structure made of MS / HR Plates / Sheets / Strips / Pipes / Tubes/ Rounds etc. (containing 4903 MT of imported A36 Grade Steel Plates)”.

(ii) Total net weight of export products may be specified as 6101 MT.

After clubbing/merger, quantity of import items may be allowed as under:

1. Advance Authorization No. 0410121798 dated 22.02.2011

(i) Word “relevant” may be prefixed with the description of import item at Sl.No.1 and its quantity may be allowed as applied for i.e. 5000 MT inclusive of 5 % wastage.

2. Advance Authorization No. 0410122488 dated 14.03.2011

(ii) Word “relevant” may be prefixed with the description of import item at Sl.No.1 and its quantity may be allowed as applied for i.e. 150 MT inclusive of 5 % wastage.

(iii) Total quantity of welding consumables (Welding Wire,CO2 MIG Welding Wire, Flux cored wire) covered by the abovementioned Advance Authorization may be allowed as 103 MT

Clubbing/merger of the two Advance Authorizations and FOB value of exports and CIF value of import items after clubbing/merger may be decided by RA.

R/A may take suitable consequential action accordingly.

PART – C – DEFERRED

SI No 21

CASE NO. C- 12	M/s Perino IUR Kent (India) Pvt. Ltd, Chennai received from PC-VI Section of DGFT and DC(MEPZ-SEZ)
Meeting No. 6/81	F.No.01/81/162/378/AM'11/DES-II
Dated:19.06.2012	Fixation of wastage norms

Decision :NC decided to reject the case as firm has not submitted reply despite several reminders.

DC(MEPZ), Chennai may take suitable consequential action accordingly.

S. No. 22

Case No. C-51	M/S Hindustan Zinc Ltd., Noida through DC(SEZ), Noida
Meeting No. 6/81	F.No.01/81/162/767/AM09/DES-II
Dated:19.06.2012	Fixation of wastage norms

Decision : NC observed that an O.M. No. 16/3/2010-MV dated 22.02.2012 has been received from M/o Mines on the above matter. Accordingly, NC decided to send a letter to firm to apply for addition of items/ modification of existing SION. The reply of the firm may be forwarded to M/o Mines for comments.

Sl. No. 23

CASE NO. C - 09	M/s Vedanta Aluminium Ltd., Jharsuguda.
Meeting No. 6/81	F.No.01/81/162/009/AM'11/DES-II
Dated:19.06.2012	

Decision : NC observed that comments of M/o Mines is awaited and decided to send a reminder to M/o Mines to expedite comments. The case stands deferred and to be relisted on 31.07.2012.

Sl. No. 24

CASE NO. C- 08	M/s. Eastman Auto & Power Ltd., Gurgaon
Meeting No. 6/81	F.No.01/81/162/00849/AM11 /DES-II
Dated:19.06.2012	Clarification regarding whether Lead Acid Storage Inverter Battery is cover under SION C-1058

Decision : NC decided to clarify the above matter as under:-

“ The SION C-1058 is applicable for all types of Lead Acid storage batteries.”

SI No. 25

CASE NO. C- 20	M/s. Hindalco Ltd.
Meeting No. 6/81	F.No.01/94/180/388/AM12 /DES-II
Dated:19.06.2012	Clarification sought by M/s Hindalco Ltd. reg item under SION C-1503

Decision : NC decided to clarify the above matter as per written comments of MSME vide U.O. No. 30(G)/2011-ME dated 04.06.2012 as under:-

It is observed through reply submitted by the unit that the unit is adopting Vertical continuous casting process. Therefore, the SION C-1503 may be followed for manufacturing of Oxygen free copper rods.

Policy-IV Section may take consequential action accordingly.

SI No. 26

CASE NO. C- 3	M/s. Marua Electronics (India) Pvt. Ltd., Chennai
Meeting No. 6/81	F.No.01/81/162/613/AM'11/DES-II
Dated:19.06.2012	Fixation of wastage norms in r/o M/s Maruwa Electronics Ltd., Chennai an 100% EOU unit

Decision : NC observed that the case is under examination at MSME. The case stands deferred and to be relisted on 31.07.2012.

SI No. 27

CASE NO. C- 4	M/s. Evershine Smelting Alloy Pvt. Ltd.
Meeting No. 6/81	F.No.01/81/162/005/AM'13/DES-II
Dated:19.06.2012	Clarification regarding permission from MOEF

Decision : NC decided to clarify the above matter as under:-

“For obtaining Advance authorisation no permission is needed from M/o Environment and Forests. However for processing the hazardous scrap/items necessary permission / clearance is required from MoEF.”

SI No. 28

CASE NO. C- 16	M/s Hindustan Platinum Pvt. Ltd
Meeting No. 6/81	F.No.01/81/162/87/AM'12/DES-II (pt.)
Dated:19.06.2012	Request for modification of SION C-1188,1206,1207,1208,1209,1314,1702, and 1971 by M/s Hindustan Platinum Pvt. Ltd.

Decision :NC decided that MSME to re-examine the request of firm in view of the fact that unwrought silver in troy ounce will restrict the imports, as present entry is wider in its scope for allowing imports. The case stands deferred and to be relisted on 31.07.2012.

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